

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.50
TO BE ANSWERED ON 18.07.2016**

Arrangements to Deal with Emergencies in Schools

**†50. SHRI ANOOP MISHRA:
DR. SWAMI SAKSHIJI MAHARAJ:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that there is lack of doctors/paramedics and other related infrastructure to tackle emergency situations in most of the schools across the country and if so, the details thereof;
- (b) whether it is a fact that the Protection of Child Right Act, 2005 has recommended to provide the said facilities in the schools; and
- (c) if so, the steps taken/proposed to be taken by the Government in this regard in the schools in all the States including Madhya Pradesh?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SH.PRAKASH JAVADEKAR)**

(a): Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas, which are under the administrative control of Government of India provide for staff nurse facility in the school premise. However, education, being in the concurrent list and a majority of schools being under the jurisdiction of the State Governments, it is for State Government to provide such facilities for those schools.

The Schedule to Right of the Child to Free and Compulsory Education (RTE) Act, 2009 provides for engagement of part-time instructor for Health and Physical Education at upper primary level having enrolment of more than 100 children. National Council of Educational Research Training (NCERT) has included first aid related component in the syllabi of Health and Physical Education in the textbooks of class VII and VIII developed by it.

(b)& (c): The National Commission for Protection of Child Rights (NCPCR) has in March,2016 informed that the Commission for Protection of Child Rights Act, 2005 has not made such recommendations.
